

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**TUESDAY, THE TWENTY FOURTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF SRI JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT APPEAL NO: 221 OF 2026

Writ Appeal under clause 15 of the Letters Patent Preferred against the dated 15/04/2025 in WP No 46831 of 2022 on the file of the High Court.

Between:

M. Jai Singh, S/o. M. Narayan Singh Aged about 55 years presently working as TSSPF HC No. 933, presently working in Telangana High Court Security, R/o. Gurram Guda, R.R District

...APPELLANT

AND

1. The State of Telangana, Rep by Its Principal Secretary Home Police SPF Department, Secretariat Hyderabad.
2. The Director General TGSPF, Buddha Bhavan Secunderabad.
3. The Commandant TGSPF, Buddha Bhavan Secunderabad.
4. T. Ramulu, S/o. not known Major, Presently Working as TGSPF ASI Secretariat at TG Secretariat Hyderabad.

...RESPONDENTS

Counsel for the Appellant: SRI K.ANANTHA RAO

Counsel for the Respondent Nos.1 to 3: SRI B.KRISHNA, GP FOR HOME

Counsel for the Respondent No.4: - - -

The Court made the following: JUDGEMENT

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL No.221 of 2026

DATED: 24.02.2026

Between:

M.Jai Singh S/o. M.Narayan Singh

... Appellant

AND

The State of Telangana
Rep. by its Principal Secretary Home
Police SPF Department, Secretariat
Hyderabad & 3 others

... Respondents

JUDGMENT:

Heard Mr. K.Anantha Rao, learned counsel appearing for the appellant/writ petitioner through video conference and Mr. B.Krishna, learned Government Pleader for Services (Home) appearing for respondent Nos.1 to 3.

2. The Memorandum dated 26.08.2016 is on the subject of final allocation of the employees/seniority in respect of Head Constables under the Telangana Special Protection Force (TSPF) where the name of the appellant ranks at Serial No.182. He first made a representation in the year 2021 against fixation of his

seniority which was rejected by the order dated 12.01.2022 holding that the seniority of 1994 Batch Constables were finalised by DG AP SPF on 19.05.2014 which is before the reorganisation of the Andhra Pradesh State. As per the Government of Telangana Circular dated 27.05.2015, the seniority list as on 01.06.2014 shall be taken into account while determining the seniority in Telangana. Therefore, the claim to fix the seniority of Constables appointed in Andhra Pradesh SPF in the year 1994 by applying different Rule cannot be taken up by the Telangana SPF. The request was earlier considered and rejected by DG TSPF *vide* Memo dated 03.01.2018. It further indicated that finalisation of seniority is subject to final outcome of the Court cases that are pending or going to arise in future.

3. It appears that earlier the representation of the appellant on the seniority of Head Constables *vide* reference dated 02.04.2014 was rejected holding that the seniority of Constable and seniority of Head Constable cannot be matched. The seniority of Head Constable is prepared based on the directions recorded who have clean record of service duly following Rule of Reservation with effect from 2003. Hence, the Serial Number in the Constable Seniority cannot be matched with the Serial Number in the Head Constable Seniority. Thereafter the seniority in the rank of Head Constable were finalised by issuance of the final seniority list on 26.08.2016. The appellant approached the writ Court after six years in the year 2022 of publication of the Seniority List on 26.08.2016

assailing the proceedings dated 12.01.2022 whereby his request for revision of seniority was rejected, referred to hereinabove. The learned writ Court taking into account the pleadings on record including the counter affidavit of the respondents held that the issue of seniority should not be allowed to be unsettled at that point of time. The appellant had not challenged the seniority list after its issuance in 2016. The learned writ Court followed the decision in the case of **B.S. Bajwa v. State of Punjab**¹ (para 7). The appellant being aggrieved preferred this writ appeal.

4. We have heard learned counsel for the parties and taken into account the materials placed on record.

5. The issue of seniority has been sought to be reopened by the appellant after six years of its issuance. Earlier also, his representation for matching the seniority in the rank of Constable with that of Head Constable was rejected in 2014. The matter had become final in absence of any challenge. The learned writ Court was, therefore, right in refusing to interfere in the matter since several rights of other persons in the seniority list could get affected on reopening it after the lapse of reasonable period. We do not find any error in the impugned order.

¹ (1998) 2 SCC 523

6. Accordingly, the instant Writ Appeal is dismissed. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-MOHD. ISMAIL
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI K.ANANTHA RAO, Advocate [OPUC]
2. Two CCs to GP FOR HOME, High Court for the State of Telangana at Hyderabad . [OUT]
3. Two CD Copies

PMK

BS

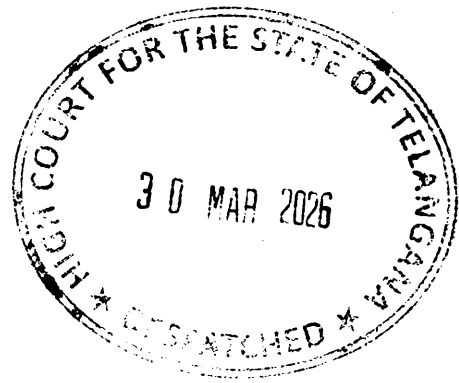
PMG.

HIGH COURT

DATED:24/02/2026

JUDGEMENT

WA.No.221 of 2026



**DISMISSING THE WRIT APPEAL
WITHOUT COSTS**

⑥ P.M.G.
12/3/26